

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3947
ANSWERED ON:31.07.2009
ILLEGAL OCCUPATION OF DDA LAND
Singh Shri Radha Mohan

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the DDA land has been illegally occupied by the mafia groups;
- (b) if so, the details thereof, area-wise; and
- (c) the action taken/being taken by the Government to free the DDA land from such illegal occupation of land?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a)to(c) DDA has informed that 1402.16 acres of Government land, acquired for public purposes, has been encroached upon in various parts of Delhi, as under:-

Zone Land Encroached (in acres)

South West Zone 103.67

South East Zone 168.51

West Zone 128.00

North Zone 242.90

East Zone 679.08

Rohini Zone 80.00

Out of the above, 280.97 acres of land has been encroached by JJ clusters and unauthorized colonies have come up on the balance of 1121.19 acres of land. DDA has further informed that the detection of and action against unauthorized encroachments is a continuous process and action is taken against the defaulters as per the relevant laws. The steps taken by DDA to prevent such encroachment include deployment of security guards for watch and ward, fencing, construction of boundary wall on the vacant DDA land and carrying out demolition programmes for removal of unauthorized encroachments.